offices have to perform postal delivery duties on holidays also, like regular postmen, the Extra Departmental Delivery Agents do not get any over* time allowance while the postmen are entitled to get Rs. 9/_ as Overtime Allowance; and

(b) if so, what steps Government propose to take to remove this dis« crimination?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICA-TIONS (SHRI YOGENDRA MAK-WANA): (a) The Extra Depart-Delivery mental Agents working in Sub-Post Offi-Department delivery » ces where no post of Postmen is sanctioned have to perform one delivery of paid articles only The EDDAs in such cases are not entitled to over-Department time allowance. The have already issued instructions that be brought EDDAs should not duty in Departmental. Sub-offices Postal holidays as far as possible.

(b) The matter is under consideration,

Re-instalement of retrenched worker $_s$ of Bishrampur colliery

654. SHRIMATI KANAK MUKER-JEE: Will the Minister of ENERGY be pleased to state the details of the steps taken by Government to reinstate the sixty-eight retrenched workers of Bishrampur Colliery in Madhya Pradesh and to withdraw ali cases against them and settle workers demands through discussions?

THE MINISTER OF STATE IN THE DEPARTMENT OF COAL IN THE MINISTRY OF ENERGY (SHRI GARGI SHANKAR MISHRA): 68 workers of Churcha Colliery (not Bishrampur Colliery) were engaged in the past as casuals for jobs of purely temporary nature as and when required. The services of these workers thus automatically came to an end on "the completion of the specified jobs. The question of their reinstatement, therefore, does not arise

Voting age

- 655. SHRI ARABINDA GHOSH: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state;
- (a) whether Government propose to amend the Constitution for giving right to every citizen to exercise his franchise on attaining the age of 101 years; and
- Ob) if not. what are the reasons therefor?

THE MINISTER OF LAW. JUS-TICE AND COMPANY AFFAIRS (SHRI JAGANNATH KAUSHAL): (a) and (b) The question of lowering the voting age, from the present 21 years to 18 years forms part of the comprehensive proposals on Electoral Reforms which are under considera< tion of the Cabinet Committee on Electoral Reforms. The question of amending the Constitution for lowering the voting age will arise only if the final decision is taken to accept the proposal, after neeessary consultations.

लागर निर्वाचन क्षेत्र में छप-चुनाव

656. श्री प्यारेलाल खण्डेलवाल : क्या विधि, न्याय श्रीर कम्पनी कार्य मंत्री यह बताने को जुपा करेंगे कि :

- (क) क्या मध्य प्रदेश में हाल में हुए सागर लोक सभा उप-चुनाव में उप-महानिरीक्षक (पुलिस) सागर क्षेत्र द्वारा राजनीतिक प्रचार किए जाने पर उपमहा-निरीक्षक के विषद्ध चुनाव आयोग को कोई शिकायत की गई थी :
- . (ख) यदि झां, तो उसका व्योश का। है ; ग्रीर
- (ग) इस सम्बन्ध में क्या कार्रवाई की गई है ?

विधि, न्याय और कम्पनी कार्य मंत्री(श्रो जगन्नाथ कौशल): (क) जी हो। 79

- (ख) निर्वाचन क्रायोग ने सूचित किया है कि उसे ऐसी भिकायत प्राप्त हुई है जिनमें यह अभिकथन किया गया है कि सागर में तैनात एक विशिष्ट उप महानिरीक्षक इधर उधर आकर एक राजनीतिक दल के लिए सकिय रूप से प्रचार कर रहे हैं और इस काम के लिए डाक्झों की भी सहायता ले रहे हैं।
- (ग) ये शिकायते मुख्य निर्वाचन जाफिसर/म्ख्य सचिव, मध्य प्रदेश की उनके सम्बन्ध में रिपोर्ट देने के निर्वाचन आयोग हारा भेज दी गई है। उनकी निपोर्टकी प्रतीक्षा की जा रही

Pending¹ cases in the Supreme Court and High Courts

- 657, SHRI J. K. JAIN: WUI the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:
- (a) what is the number of cases pending in the various High Courts and the Supreme Court of India as at present;
- (b) what is the number of cases out of them, which relate to- periods of more than a year; and
- (c) what steps are being taken to dispose of such cases speedily?

THE MINISTER OF LAW, JUS-TICE AND COMPANY AFFAIRS (SHRI JAGANNATH KAUSHAL): (a) and (b) The number of cases pending in High Courts and Supreme Court and the cases pending in High Courts an j Supreme Court for more than a year is given in the statement I.

(c) Steps taken to reduce the pendency ig indicated in the statement II.

to Ques-ions Statement I

Aunther of pending eases (as furnished by the Registries of the Supreme Court and the High Courts

| Name of the Court | No, of cases pending | No. of cases pending for more than a year |
|--|----------------------------|--|
| Supreme Court (as on 31-12-198t) †Regular hearing matters) | 22,664 | 16,789 |
| High Cours (as on 30-6-1981) | | |
| i. Allahabad | 145,893 | 100,867 |
| 2. Andhra Pradesh | 49,761 | 26,031 |
| 3. Bombay . | 69,558 | 43,931 |
| 4 Calcutts , . | 87,865 | 68,610‡ |
| 5. Delhi | 37,130 | 22,810 |
| 6. Gauhati | 9,433 | 7,275 |
| 7. Gujarat | 21,717 | 10,149 |
| 8. Himachal Pradesh | 5,947 | 4,870 |
| 9. Jammu & Kashmir | 10,722 | 6,320 |
| to. Karnataka . | 79,464 | 51,630\$ |
| 11. Kerala | 32,436 | 22,479 |
| 12. Madhya Pradesh | 38,227 | 20,486‡ |
| 13. Madras | 70,796 | 49,950 |
| 14. Orissa | 10,210 | 8,455 |
| 15. Patna | 40,951‡ | 20,460‡ |
| 16. Punjab and Haryana . | 14,837 | 26,716 |
| 17. Rajasthan | 30,003 | ng,688‡ |
| ra. Sikkim | 182 | 9 |
| Total | 7,79,192 | 5/19/095 |

The figures for the Suprem. Contract in respect of regular housing respects. The pendency in respect of admission and this cellaneous matters at the end of December, 1981 was 60260.

[!]Main cases only.